COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

I.A. Nos.507 & 506 of 2017 IN DFR NO. 1547 IN APPEAL NO. 338 OF 2016

Dated: 5th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Madhya Pradesh (M.P.) Power Management Co. Ltd.Review Petitioner(s)

Vs.

M.P. Biomass Energy Developers Association & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Purushaindra Kaurav, Sr. Adv.

Mr. Nitin Gaur

Ms. Anuradha Mishra Mr. K.K. Agarwal Mr. M. G. Umapathy Mr. Aditya Singh

Counsel for the Respondent(s) : Mr. S. Venkatesh

Mr. Pratush Singh for MPERC

Mr. M.G.Ramachandran Mr. Anand K. Ganesan Ms. Swapna Seshadri R-1

<u>ORDER</u>

I.A. Nos. 507 & 506 of 2017

(Appls. for condonation of delay in re-filing and filing the appeal)

There is 34 days' delay in re-filing and 21 days' delay in filing the review petition. In these applications, the Applicant/Appellant has prayed that delay in re-filing and filing the review petition may be condoned.

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We have heard learned counsel for the parties and perused the explanation offered for the delay. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing and filing the review petition is condoned. Applications are disposed of.

Mr. Venkatesh, learned counsel for the State Commission states that the State Commission has also filed a review petition under DFR No. 2033 of 2017, which is connected with this matter.

Registry is directed to number this review petition and list it on <u>06.07.2017 at 2.30 p.m</u>. Tag DFR No. 2033 of 2017 subject to curing the defects.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

Ts/ hks